

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**  
**IB/225/ND/2024**

**IN THE MATTER OF:**

Central Bank of India Limited	...	Applicant
Versus		
Vandana Kapoor	...	Respondent

**Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the applicant. In the interest of Justice, let this matter be posted to 20.05.2024.

Sd/-  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**